

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Dairy No. 153/2026

Date: 24.8.2026

To,

Shri Zafrul Hasan,
Chief General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Petition for determination of tariff under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024 for “Extension of Bawana-Mandola 400kV D/C (Quad) LILO section from Maharani Bagh/Gopalpur up to Narela S/S along with associated bays so as to form Maharani Bagh-Narela 400kV D/C (Twin HTLS) and Maharani Bagh-Gopalpur-Narela 400kV D/C (Twin HTLS) Limes” under “Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II, Part-G1” in the Northern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.9.2026:-

- i. Provide the following information:
 - a. Form 9-C in Excel format for consolidation of loans from each source.
 - b. The Petitioner to submit the details of Time Overrun in the following format:

Asset								
Time Frame	Activit y wise	Original Schedul e		Actual Schedul e		Time Overru	Reaso n for	Supportin g

	details	Start	End	Days	Start	End	Days	n days	Delay	Documents
IA to SCOD										
SCOD to COD										
COD to Sharing of transmission charges										

- c. Documentary evidence for payments related to land and crop compensation.
 - d. The Petitioner to submit linked excel for calculation of IDC statement.
 - e. Details of worked claimed as ACE for the 2024-29 tariff period under Regulation 24(1)(a) and (b).
 - f. Liability flow statement for the transmission asset in Excel format in reconciliation with ACE claimed.
 - g. Details of Initial Spares procured for the Transmission line as there is excess claim for initial spares.
 - h. Notional IDC calculations in linked Excel format along with base sheet for interest considered.
 - i. Form-7 Part-B.
 - j. Details of LD recovered, if any.
 - k. PERT Chart indicating important activities, planned dates and actual dates sustaining with appropriate supporting documents and Form-12 for the instant transmission asset.
 - l. As there is cost overrun in commissioning of the asset, submit Revised Cost Estimates (RCE) if any.
 - m. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)